

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. \*85**

**TO BE ANSWERED ON THE 13<sup>TH</sup> DECEMBER, 2022/ AGRAHAYANA 22, 1944  
(SAKA)**

**CANCELLATION OF LICENCES UNDER FCRA**

**\*85. SHRI V.K. SREEKANDAN:  
SHRI BENNY BEHANAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has cancelled the licences of the Rajiv Gandhi Foundation and the Rajiv Gandhi Charitable Trust under the Foreign Contribution Regulation Act (FCRA);**

**(b) if so, the details thereof along with irregularities allegedly found during the probe;**

**(c) whether it is true that there are allegations that old charges have been recycled at Rajiv Gandhi Foundation and the Rajiv Gandhi Charitable Trust;**

**(d) if so, the details thereof along with response of the Government to these allegations;**

**(e) whether the Government proposes to re-issue the licences of these NGOs; and**

**(f) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (f): A Statement is laid on the Table of the House.**

**STATEMENT IN REPLY TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO. 85 FOR ANSWER ON 13.12.2022 REGARDING “Cancellation of Licences under FCRA”**

**(a) to (b): Yes, Sir. The FCRA licence of the Rajiv Gandhi Foundation (RGF) was cancelled under section 14 of the Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) due to violation of provisions under section 11 and conditions of registration under section 12(4) (a) (vi) of the FCRA, 2010. The FCRA licence of the Rajiv Gandhi Charitable Trust (RGCT) was cancelled under section 14 of the FCRA, 2010 due to violation of provisions under sections 8(1)(a), 11, 17, 18, 19 and conditions of registration under section 12(4)(a)(vi) of the FCRA, 2010.**

**(c): No, Sir.**

**(d): Question does not arise.**

**(e) & (f): No, Sir. In terms of provisions under section 14(3) of the FCRA, 2010, the association whose registration has been cancelled in terms of provisions under section 14 of the FCRA, 2010 shall not be eligible for registration or grant of prior permission for a period of three years from the date of cancellation of registration.**

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